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NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.No.66/2006

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th December 2017, 10.30 A.M

Name of the Company		Binay Prakash & OrsVersus-Domco Pvt.Ltd. & Ors.		
Under Section		397/398		
SI. No.	Representa	nation of Authorized tive (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date
2·1m 3·1m 5°6	M.S.R.KAKRA M.SANJEEB M.ARKADEB .MISKITIKA	SR. ADVOCATE HATTACHARIYA, DOVOCATE NIA, ADVOCATE SENI, ADVOCATE BIS WAS, ADVOCATE SHROFF, ADVOCATE	pehdioner	Sanjeebsemi Advocate Dated: 19-12-2017
1) (3)	Mr. Abhu Mr. Sha Ms. Dram	myit Mitra, Er Amunak Mitra, A unak Mitra, A Marsan, Adu	du J For Respon	der No.2 gm n 19/12/1

ORDER

Ld. Counsel for the petitioners and the respondent no. 2 are present.

Ld. Counsel for the respondents made a request that I.A. No. 49/KB/2017 regarding maintainability of the petition

should be decided first in accordance with the direction dated 19/08/2010 given by the Hon'ble Jharkhand High Court in Appeal No. 110/2008.

In view of the direction of the Hon'ble Jharkhand High Court the above I.A. No. 49/KB/2017 regarding maintainability of petition is to be decided first.

List I.A.No. 49/KB/2017 on 16/02/2018 for disposal.

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(Jinan K.R.) Member (J) Sd

Member (J)

EMMITING MOPF, ADVOCATE